

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 433 of 2003

Jabalpur, this the 21st day of July 2003

Hon'ble Shri J.K. Kaushik, Judicial Member  
Hon'ble Shri Anand Kumar Bhatt, Administrative Member

P.N. Singh, s/o. Shri Rangila  
Singh, aged about 40 years, PET,  
presently temporarily attached  
at Jawahar Narodaya, Vidyalaya,  
Ramkiriya, District, Panna (M.P.).

... Applicant

(By Advocate - Shri Praveen Mishra)

V e r s u s

1. Navodaya Vidyalaya Samiti,  
through Director, (Ministry of  
Human Resources Development  
Department of Education), A-39,  
Kailash Colony, New Delhi.
2. The Deputy Director, Narodaya  
Vidyalaya Samiti, Regional Office :-  
160, Zone-II, M.P. Nagar,  
Bhopal-4620011 (M.P.).
3. The Principal Jawahar Narodaya,  
Vidyalayas Samiti, Ramkhiriya,  
Panna, (M.P.).
4. S. Haque, 160, Zone-II,  
M.P. Nagar, Bhopal-4620011 (M.P.). ... Respondents

(By Advocate - Shri O.P. Namdeo for official respondents)

O R D E R (oral)

By J.K. Kaushik, Judicial Member -

By this Original Application the applicant has  
challenged the order dated 16/04/2003 by which the services  
of the applicant have been shown to be transferred from  
Jawahar Navodaya Vidyalaya, Panna to Jawahar Navodaya  
Vidyalaya, Damoh. The order, challenged is only to the  
extent that the applicant has been transferred to Damoh. The  
applicant has made a representation dated 22nd April 2003  
(Annexure A/14) against his transfer order. The said  
representation is still pending.

2. The case was listed for admission today and notices are issued to the respondents. Shri O.P. Namdeo accepts notices on behalf of the official respondents, who had identical earlier appeared in an another O.A. No. 430 of 2003 of Smt. Chandra Prabha Singh Versus Union of India and others, where/ the was/wife of the present applicant in this O.A.

3. It has been submitted on behalf of the learned counsel for the parties that an identical issue has already been decided in the aforesaid original application and a similar order also may be passed in this case. We have perused the orders passed in the aforesaid original application and find that there is a similarity in both these cases, except that in the other case it was stated by the learned counsel for the respondents that the applicant had already been relieved. But in the present case the applicant is continuing at Panna and he has not yet been relieved. As regards the other facts there is no dispute that the representation of the applicant is still pending and the original Application of the applicant is pre-mature. The learned counsel for the respondents stated that the representation of the applicant has not yet been decided. The applicant can approach this Tribunal only after his representation is decided.

4. In view of the aforesaid, we dispose of the this original application at the stage of admission by directing the respondents to decide the applicant's representation dated 22nd April 2003 (Annexure A/14) within a period of one month from the date of receipt of copy of this order. The decision so taken shall be communicated to the applicant. The applicant shall be continued at Panna till his representation is decided. OA stands disposed of and there shall be no order/ as to costs.

*Anand Kumar Bhatt*  
(Anand Kumar Bhatt)  
Administrative Member

*J.K. Kaushik*  
(J.K. Kaushik)  
Judicial Member

कृतांकन से ओ/वा. .... जललक्ष्म, वि.....  
तात्त्विकी अध्येता

- (1) राज्यपाल वा उपराज्यपाल या उपराज्यपाल के अधीक्षित
- (2) अधिकारी एवं/या अधिकारी के अधीक्षित
- (3) प्रशासनी एवं/या दीर्घांकीकृत विधायक वा विधायक
- (4) अधिकारी एवं/या अधिकारी के अधीक्षित

सूचना एवं अधिकारी का विवरण देने

P. M. H. R. A. D.  
O. P. N. M. D. O. A. D.

लिला कुमार  
उप अधिकारी  
26/7/03

Issued  
On 24.7.03